IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.2

Service Tax Miscellaneous Application (COD) No.77689 of 2018
&
Service Tax Appeal No.79308 of 2018

(Arising out of Order-in-Appeal No.54/SKS/BOL/ST/2017-18 dated 15.03.2018 passed by Additional Director General (Taxpayer Services), Central Excise, Customs & Service Tax, Kolkata)

M/s Annapurna Construction
E1/9, Nutan Pally, Benachity,Durgapur, Pin-713213

Appellant

VERSUS

Commissioner of CGST & Excise, Bolpur
Nanoor Chandidas Road, SIAN,Bolpur, Dist.-Birbhum, West Bengal

Respondent

Appearance:
None for the Appellant
Shri A.K.Biswas, Authorized Representative for the Respondent

CORAM:
HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

Misc.Order No. 75042/2021
FINAL ORDER NO. 75182/2021

DATE OF E-HEARING : 19.04.2021
DATE OF DECISION : 19.04.2021

PER P.K.CHOUDHARY :

In view of the reasons as explained in the Miscellaneous Application, the delay in filing the appeal is condoned. Miscellaneous Application (COD) is thus allowed.

2. However, the appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/
(P.K.Choudhary)
Member (Judicial)

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